

a separate meeting for the East Uttar Pradesh Members of Parliament.

[*Translation*]

SHRI VIJOY KUMAR YADAV: Mr. Speaker, Sir, in the first part of the reply, there is a mention of growth centres in each State throughout the country. I would like to ask one specific question. The 18 Growth Centres in Bihar...(*Interruptions*)

SHRIMATI KRISHNA SAHI: The hon. Member is speaking wrong. The number is not 18. A proposal has been received to set up growth centres in 6 districts. (*Interruptions*)

He is talking about growth centres.

SHRI RAJNATH SONKAR SHASTRI: Why she is evading it? Why is she not saying in clear terms? (*Interruptions*)

SHRIMATI KRISHNA SAHI: Please send it after getting the approval of the Chief Minister. If the Chief Minister approves it, it will be done.

SHRI VIJOY KUMAR YADAV: There was also a proposal to set up a centre in Nalanda district in Bihar and the land was proposed to be given by the State Government. (*Interruptions*)

SHRIMATI KRISHNA SAHI: It has not been given. (*Interruptions*) On Friday the day before yesterday I had invited all the hon. Members of Bihar to seek their cooperation. But the Bihar Government does not provide any sort of cooperation. (*Interruptions*)

SHRI NITISH KUMAR: Hon. Prime Minister, let the question be completed first. The hon. Member has yet to complete his question and the hon. Minister rose to her legs even before the completion of the

question. (*Interruptions*)

I would like to know from the hon. Minister whether Nalanda district is also included.

SHRI VIJOY KUMAR YADAV: The hon. Minister should rise only after hearing the complete question of the Members, but despite being the Minister she has the basis of a Member. We had also helped the Government of Bihar. After identifying the land, the State Government had sent the proposal to the Central Government but the hon. Minister says that no cooperation was given. I challenge it. It should be properly checked and let us know about it.

MR. SPEAKER: You are supposed to ask question only and not to challenge.

SHRI VIJOY KUMAR YADAV: The question is whether it is a fact that the Government of Bihar had offered to provide land in Nalanda district itself for setting up a Centre there and had also recommended for it? If so: whether the Centres will be set up there or not.

[*English*]

SHRI M. ARUNACHALAM: The hon. Member from Bihar has to be happy that out of 70 growth centres allotted in the country, 6 have been earmarked for Bihar. But the State Government has not come forward with any proposal so far. All growth centres have been released funds but in Bihar they have not approached us and funds have not been released.

Conference of State Industry Ministers



*126. SHRI G. DEVARAYA NAIK:
SHRI V. SREENIVASA PRASAD:

Will the PRIME MINISTER be pleased to state:

(a) whether a Conference of Ministers for Small Scale Industries was held in New Delhi on June 7, 1993;

(b) if so, the details of the issues discussed therein;

(c) the main recommendations made in the Conference; and

(d) the steps taken by the Government to implemented the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM): (a) to (d). A Statement is laid on the Table of the House.

STATEMENT

(a) Yes, Sir.

(b) The conference discussed issues relating to simplification of rules and procedures applicable to small scale industries. Among the various items taken up for discussion were the provisions and procedures relating to the small scale registration scheme, locational policies for small scale industries, rationalisation of labour laws and simplification of environment related laws.

(c) The conference endorsed the following main recommendations:

1) It stressed the need to establish a matching administrative regime for small scale industries which is simple, transparent and conducive to growth of small industries.

2) Regulation should generally be enforced by exception. In a regulatory frame work, small scale units should generally be free from controls except for an identified and specified negative list.

3) The number of returns and registers for small scale units should be reduced to the minimum.

4) Registration procedures will be further simplified by delegating powers.

5) State Governments should endeavour to adopt the procedure of granting acknowledgement in lieu of consent under the air and water pollution laws.

6) State Governments will undertake a thorough review of all State related laws and statutes and carry out changes implied in the general recommendations of the conference.

(d) Government has been taking effective steps to carry out simplification of rules and procedures for small industries. Registration procedure has been simplified and decentralised.

Locational restrictions for defining tiny sector have been removed.

Procedure for consent under water and air pollution control laws has been shortened.

Labour Ministry has advised all State Governments to incorporate changes in the State Governments rules and procedures to transfer the regime of enforcement from a regulatory system to a system of self-discipline and voluntary compliance.

State Governments are being advised to implement the recommendations made by the Conference.

[English]

SHRIG. DEVARAYA NAIK: Mr. Speaker, Sir, my question has not been fully answered by the hon. Minister. I understand that in the Conference simplification of environment related laws was discussed. But nothing has

been mentioned in the reply. I want to know in that regard whether recommendations made in the Conference have been implemented or not. If not what are the hurdles to implement the recommendations? Whether any time limit has been fixed to implement the recommendations made by the Conference?

SHRI M. ARUNACHALAM: Sir, as far as the question is concerned. I have answered it completely. Regarding the Environment and Forest Ministry, the method of granting consent, for water and air polluting small scale industries, has been simplified, except for 17 critically polluting centres. In all other cases small scale industries will merely have to file an application and obtain the acknowledgement which will serve the purpose of consent.

Regarding implementation, we have passed the Minutes of the Conference to the State Governments. It is upto the State Governments to take action and we will pursue. I will again write to the State Governments in this regard.

SHRI G. DEVARAYA NAIK: My second supplementary is whether the Government proposes to delegate powers to the State Governments to give extension certificate in the small scale industries?

SHRI M. ARUNACHALAM: The small scale industry is under the purview of the State Governments so it is upto the State Governments to decide.

SHRI SOBHANADREESWARA RAO VADDE: Mr. Speaker, Sir, some time back the hon. Prime Minister was good enough to say that this Inspectors Raj, means Inspectors visiting scale units and harassing the entrepreneurs, will be given a go-by.

I would like to know categorically whether concrete instructions have been issued to

that effect to put an end to that practice, which is causing lot of harassment to the small scale industries. On another point I would like to have a clarification from the hon. Minister. Earlier, each District Industry Centre was being given Rs.5 lakh per year. I am told that the amount has been reduced in recent years.

MR. SPEAKER: The question relates to the Conference of Industries Ministries.

SHRI SOBHANADREESWARA RAO VADDE: I want to know whether that reduction will not be made and the normal amount which was being given would be given to the Centres so that it will help the industries to develop and grow.

SHRI M. ARUNACHALAM: I am answering the later part of the question regarding the District Industries Centres. The National Development Council had decided that this scheme had to be given back to the State Governments. We have given it to the State Governments. It is up to the State Governments now to maintain the District Industries Centres.

Coming to the inspector raj, the Ministry of Finance have inspected instructed the various departments and small scale industry inspections have been limited to once in a year, condition being that the approval has to be obtained from the next higher authorities. The Ministry of Labour has given instructions to the State Governments to simplify the procedure to restrict the inspections of small scale industries.

[Translation]

SHRI VIRENDRA SINGH: Mr. Speaker, Sir, a conference of the Ministers of Small Scale Industry was held in New Delhi in which it was decided as has been stated by the hon. Minister just now that if an entrepreneur wants to set up his industry, he

should not go to any other department such as the Department of Environment etc. for completion of formalities and clearance. But despite this decision taken in the conference, I would like to point out that the un-employed persons are not able to decide as to where they should send their applications for setting up industries. Should they submit their applications through the industry centre or through the district industry centre? It has caused great disappointment among the unemployed persons. The decision taken on the Central level was given publicity but it has not been clarified as to where the applications should be submitted and at which particular district level centre the applications should be submitted. Has any arrangement for imparting training has been made for these jobless persons? Has it been clarified as to where the candidates desirous of setting up industry should go and submit their applications and has it also been made clear to the applicants that they will have to submit only one application for seeking permission to set up industry?

[English]

SHRI M. ARUNACHALAM: The self-employment scheme for the educated unemployed is being implemented by the District Industries in various parts of the country. The applicant has to apply to the District Industries Centres. They are monitoring them.

SHRI NIRMAL KANTICATTERJEE: Is the Prime Minister aware, that one kind of difficulty that the small scale sector is facing is that extensive concessions have been given to the large scale sector following the New Industrial Policy? But the differential advantage to the small scale sector is lost. For example, the difference between excise duty on the large scale and small scale sectors is one to ten per cent. In certain cases the excise duty on the large scale sector is reduced to five per cent, or even nil

and the differential is lost. Will the hon. Prime Minister look into this and restore the differential advantage to the small scale sector?

SHRI M. ARUNACHALAM: While answering the earlier question I said that I would go into details later. The Finance Ministry has recently constituted a study group. After they submit the report we will consider it.

SHRI E. AHAMED: I would like to ask the hon. Minister about the difficulty that the small scale sector is facing with respect to the clearance. The Government have envisaged a policy of giving a single window clearance for establishment of the small scale industries. I would like to know from the hon. Minister whether the State Governments are following the single window clearance policy. If not, what action does the hon. Minister propose to take?

SHRI M. ARUNACHALAM: Sir, various State Governments are following it up and have taken some action. The hon. Member himself was the Minister of Industry. I do not think he followed the procedure, which we have mentioned, in his State when he was himself the Minister of Industry.

MR. SPEAKER: Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

[Translation]

Production of Energy and Electricity

*122. SHRI ANAND RATNA MAURYA: Will the PRIME MINISTER be pleased to state:

(a) the steps taken by the Government for using bio-mass for production of energy